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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.232/2001 in OA No.1960/99

New Delhi, this 25th day of May, 2001

Hon'ble Shri M.P. Singh, Member(A) 32

Union of India, through  
Secretary, Ministry of  
Communication & Four others .. Applicants.

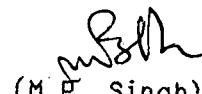
(By Shri R.N. Singh, Advocate)

versus

Shalender Kumar  
Bankner, Narela, Delhi .. Respondent

ORDER(in circulation)

This RA is filed on behalf of the Union of India for review of order dated 16.4.2001 by which OA No.1960/1999 was partly allowed by setting aside the appointments of 8 ED Stamp Vendors made on the basis of Selection process held in July, 1999 and directing the respondents therein to hold fresh selection in the light of the judgement of the Madras Bench of the Tribunal in OA 932/1997. Review is sought on the ground that the aforesaid OA 932/1997 was decided on 6.9.99, whereas selection process took place much before this date, i.e. July, 1999. Be that as it may, there was no dispute that the review applicants adopted the criteria of merit in the matriculation exam and not that of VIII Std. as presscribed in the Rules. In view of this position, the various averments now taken by the review applicants would not call for review of the order dated 16.4.2001. Hence the RA is dismissed. No costs.

  
(M.P. Singh)  
Member(A)

/gtv/